

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-1152/2001

(2)

New Delhi this the 10th day of May, 2001.

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)
Hon'ble Dr. A. Vedavalli, Member(J)

Sh. M.L. Jain,
S/o Sh. S.L. Jain,
R/o A-213, Surya Nagar,
Ghaziabad, UP Applicant

(through Sh. S.K. Gupta, Advocate)

Versus

1. Govt. of NCT of Delhi
through the Chief Secretary,
Delhi Secretariat,
I.G. Stadium,
I.P. Estate,
New Delhi.
2. The Director,
Directorate of Education,
Old Secretariat,
Delhi. Respondents

ORDER (ORAL)

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)

Applicant seeks a direction to respondents to conclude the departmental enquiry initiated vide memo dated 12.06.2000 (Annexure A-1) as early as possible, before his retirement on 28.02.2002 and call upon the respondents to look into the delay in the initiation of the departmental enquiry.

2. We have heard Sh. S.K. Gupta, applicant's counsel who informs us that applicant has been proceeded against vide memo dated 12.06.2000 in respect of alleged fake and bogus LTC claim during the period from 21.06.91 to 07.07.91.

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(3)

3. Sh. Gupta further informs us that he had requested respondents vide representation dated 19.06.2000 (Annexure A-2) for supply of listed documents, but the same have not been supplied to him as yet, as the DE has not progressed any further.

4. If these submissions are correct, this O.A. is disposed of with a direction to respondents to supply applicant the list of admissible documents forthwith, and thereafter conclude the departmental enquiry in accordance with rules and instructions as expeditiously as possible, preferably before the date of retirement of applicant on 28.02.2002 in which applicant should also fully cooperate.

5. If after exhausting the departmental remedies available to applicant, any grievance still survives, it will be open to him to agitate the same separately through appropriate original proceedings, in accordance with law, if so advised.

6. In this connection as the alleged misconduct is stated to have occurred in 1991, it will be open to respondents to take appropriate action in case it is determined that there was culpable delay on the part of any government functionary in ^{initialing/ concluding} ~~initially functioning~~ the DE.

7. Let a copy of the OA be enclosed with this order. No costs.

A. Vedavalli

(Dr. A. Vedavalli)
Member(J)

S.R. Adige

(S.R. Adige)
Vice-Chairman(A)